

FIR No. 887/2006

PS Punjabi Bagh

U/s 302/307/120B/174A/201/34 IPC & 25/27/54/59 Arms Act

State Vs. Satyawar @ Sonu & others

16.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Gulab Chand, Id. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the
applicant/accused Sanjay Lakra @ Sanjay Mundka for grant of regular
bail, is listed today for consideration.

Arguments partly heard.

Since this application is for regular bail, therefore, main
file is required.

Accordingly, Put up on 26.09.2020 alongwith main case
file for further arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

FIR No. 484/2015

PS Mundka

U/s 302/394/397/120B/34 IPC & 25/27/54/59 Arms Act

State Vs. Dushyant Lakra & others

16.09.2020

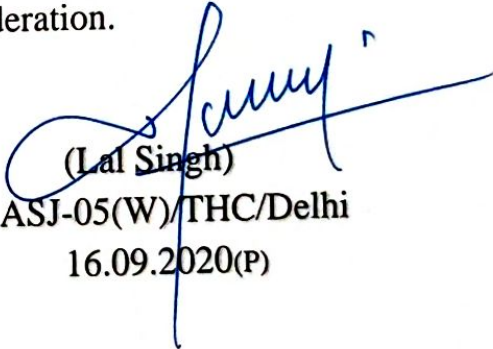
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Ravin Rao, Ld. Counsel for the applicant/accused
through VC.

This application has been filed on behalf of the
applicant/accused Sanjeet @ Sanju for providing heating pad or hot
water bottle inside the prison.

Reply to the above application received on behalf of SI
Udai Singh, PS Mundka.

Let report qua application of the applicant/accused be
called from the concerned Jail Supdt., returnable for 22.09.2020.

Put up on 22.09.2020 for consideration.


(Lal Singh)

ASJ-05(W)/THC/Delhi

16.09.2020(P)

FIR No. 426/2017
PS Paschim Vihar
U/s 394/397/302/34 IPC
State Vs. Preetam @ Sonu @ Bijli

16.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Kamal Chauhan, Proxy Counsel for Counsel for the
applicant/accused through VC.

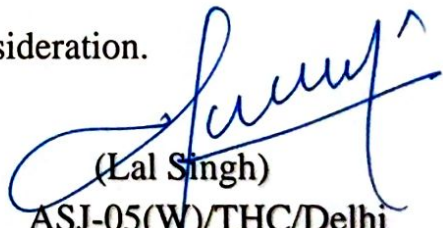
This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail.

Proxy counsel for the applicant/accused submits that this
application has been filed on the medical ground of the
applicant/accused.

Reply to the above application received on behalf of SI
Pankaj Saroha, PS Paschim Vihar East alongwith previous
involvement report.

Issue notice to the concerned Jail Supdt. to file report
regarding medical status of the applicant/accused, returnable for
23.09.2020.

Put up on 23.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

FIR No. 636/2019

PS Nihal Vihar

U/s 307/34 IPC & 25/27 Arms Act

State Vs. Rahul Sharma @ Mota & others

16.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Vikesh Rathi, Ld. Counsel for the applicant/accused
through VC.

This application has been filed on behalf of the applicant/accused Sachin Pal for withdrawal of earlier bail application as filed on behalf of the applicant/accused.

At this stage, Id. Counsel for the applicant/accused submits that the earlier bail application was filed by some other counsel.

Put up on 22.09.2020 for consideration.

(Lal Singh)

ASJ-05(W)/THC/Delhi

16.09.2020(P)

FIR No. 636/2019

PS Nihal Vihar

U/s 307/34 IPC & 25/27 Arms Act

State Vs. Rahul Sharma @ Mota & others

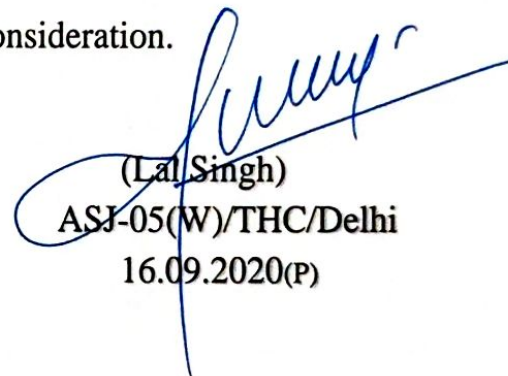
16.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Vikesh Rathi, Ld. Counsel for the applicant/accused
Sachin Pal through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused Sachin Pal for grant of regular bail.

Issue notice to the IO/SHO concerned to file reply to the
above application as well as to file previous involvement report qua the
applicant/accused, returnable for 22.09.2020.

Put up on 22.09.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

CR No. 468/2019

Sh. Rajinder Singh & others Vs. State of NCT of Delhi & Anr.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

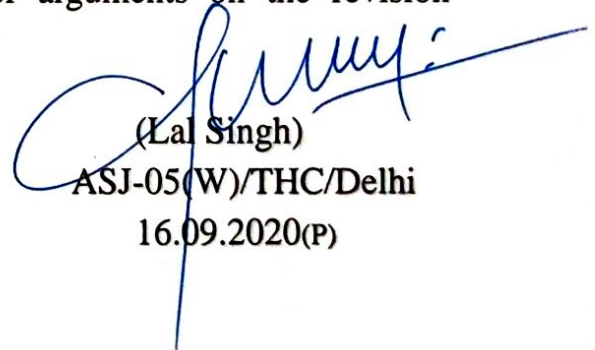
Present : Sh. Ajay Fatyal, Id. Counsel for the Petitioners through VC.
Sh.M.A.Khan, Id. Addl. PP for the State/respondent no.1 through VC.
Sh.Anmol Kapoor, Proxy Counsel for Counsel for the respondent no.2 through VC.

Matter is at the stage of arguments on the revision petition.

Perusal of the file shows that before lock-down i.e. on 05.03.2020, TCR was not received.

In view of the above, TCR be requisitioned for the next date of hearing.

Put up on 25.11.2020 for arguments on the revision petition.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

CR No. 467/2019

Sh. Rajinder Singh & others Vs. State of NCT of Delhi & Anr.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Ajay Fatyal, Id. Counsel for the Petitioners through VC.
Sh.M.A.Khan, Id. Addl. PP for the State/respondent no.1 through VC.
Sh.Anmol Kapoor, Proxy Counsel for Counsel for the respondent no.2 through VC.

Matter is at the stage of arguments on the revision petition.

Perusal of the file shows that before lock-down i.e. on 05.03.2020, TCR was not received.

In view of the above, TCR be requisitioned for the next date of hearing.

Put up on 25.11.2020 for arguments on the revision petition.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

CA No. 252/2019

Parag Dutt Pandey Vs. The State of NCT of Delhi

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

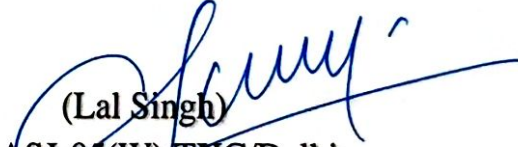
Present : None for the Appellant.
Sh.M.A.Khan, Id. Addl. PP for the State/respondent through VC.

Matter is at the stage of arguments on the Appeal.

It is already 12:55 PM.

As none appeared for the appellant, therefore, matter is adjourned for 25.11.2020.

Put up on 25.11.2020 for arguments on the appeal.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

CR No. 298/2019
State Vs. Vicky & others

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the respondents.

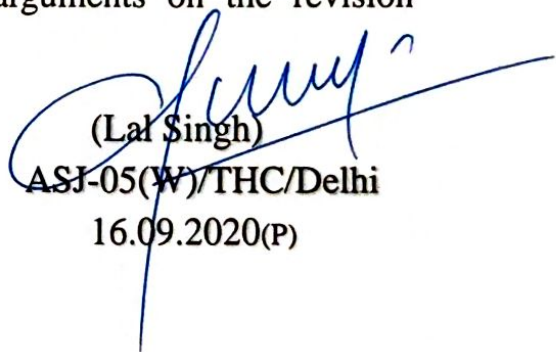
Matter is at the stage of arguments.

None appeared for the respondents.

It is already 12.30 PM.

As none appeared for the respondents, therefore, matter is
adjourned for 25.11.2020.

Put up on 25.11.2020 for arguments on the revision
petition.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

CR No. 233/2019

Varun Dahiya Vs. Roshan Lal & Anr.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

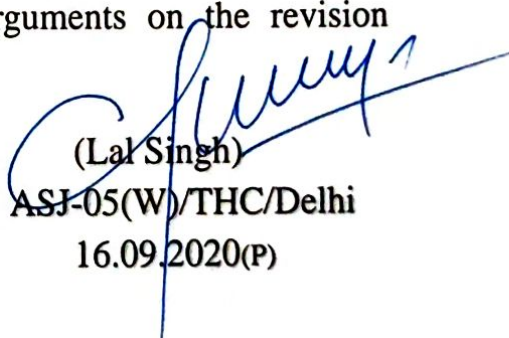
Present : None for the Petitioner.
Sh. Rishabh Gulati, Id. Counsel for respondent no.1 through VC.
Sh.M.A.Khan, Id. Addl. PP for the State/respondent no.2 through VC.

Matter is at the stage of arguments on the revision petition.

At this stage, Id. Counsel for respondent no.2 submits that before lock-down, TCR was not received and the same may be requisitioned for the next date of hearing.

In view of the above, TCR be requisitioned for the next date of hearing.

Put up on 24.11.2020 for arguments on the revision petition.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

Case No. 284/2019
FIR No. 545/2018
PS Tilak Nagar
State Vs. Gurkirpal Singh

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

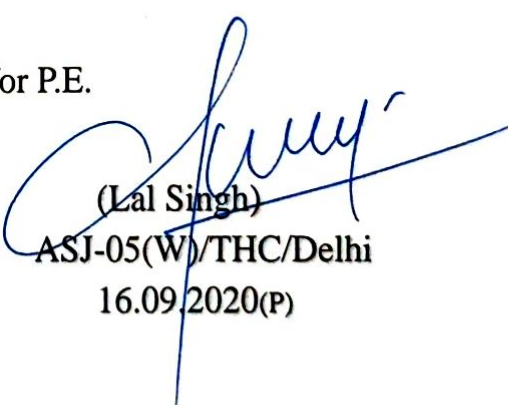
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Yashpal Jolly, Ld. Counsel for the accused alongwith
accused, who is on bail through VC.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 24.11.2020.

Put up on 24.11.2020 for P.E.



(Lal Singh)

ASJ-05(W)/THC/Delhi

16.09.2020(P)

Case No. 529/2017
FIR No. 236/2017
PS Rajouri Garden
State Vs. Abhijit & Anr.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Piyush Pahuja, Ld. Counsel for the accused Abhijit through VC.
None for accused Manoj.

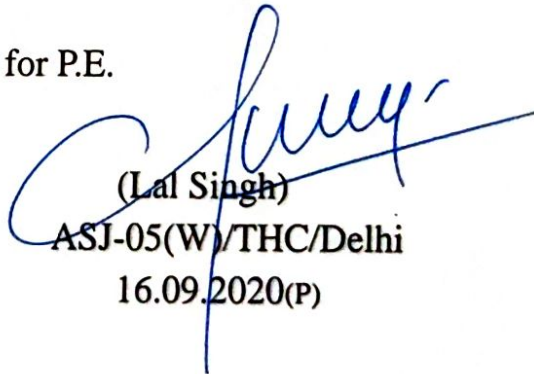
Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, both the accused persons were in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 24.11.2020.

Put up on 24.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

Case No. 49/2017
FIR No. 677/2014
PS Ranhola
State Vs. Lal Babu Pandey

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.

Matter is at the stage of P.E.

Perusal of the file shows that accused is on bail in this case, however, he has not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by the accused.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 25.11.2020.

Put up on 25.11.2020 for P.E.

(Lal Singh)

ASJ-05(W)/THC/Delhi

16.09.2020(P)

Case No. 29/2017
FIR No. 578/2014
PS Anand Parbat
State Vs. Deep Chand @ Dipu & Anr.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

Perusal of the file shows that both the accused persons are on bail in this case, however, they have not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by both the accused persons.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 25.11.2020.

Put up on 25.11.2020 for P.E.

(Lal Singh)

ASJ-05(W)/THC/Delhi

16.09.2020(P)

Case No. 57056/2016
FIR No. 1098/2015
PS Tilak Nagar
State Vs. Manoj Kumar @ Montu & others

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons namely Akashdeep and Sudhir.
Accused Manoj Kumar @ Montu already expired.

Matter is at the stage of P.E.

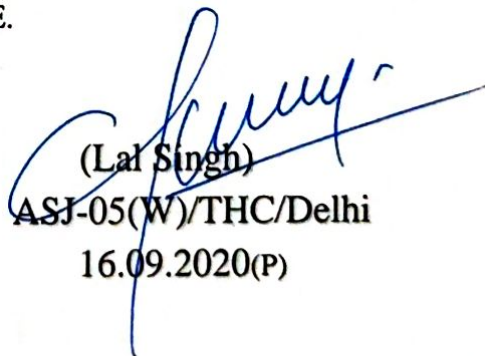
Perusal of the file shows that accused Akashdeep and Sudhir are on bail in this case, however, they have not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by the accused persons.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 25.11.2020.

Put up on 25.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

Case No. 56604/2016
FIR No. 228/2014
PS Nihal Vihar
State Vs. Gurdeep Singh

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.

Matter is at the stage of P.E.

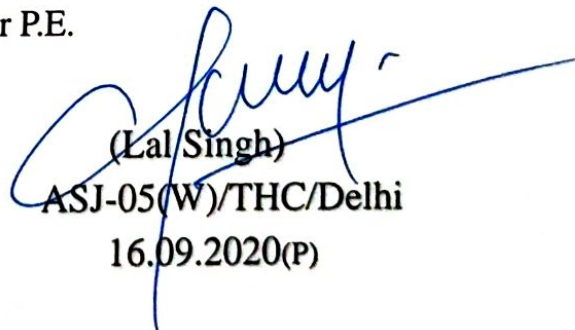
Perusal of the file shows that accused is on bail in this case, however, he has not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by the accused.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 25.11.2020.

Put up on 25.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

Case No. 693/2019
FIR No. 561/2018
PS Punjabi Bagh
State Vs. Ashok Kumar

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.

Matter is at the stage of arguments on the point of charge.

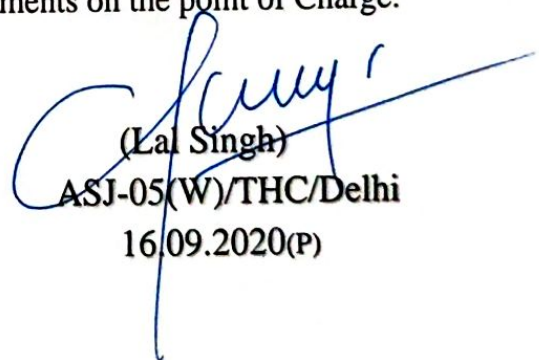
Perusal of the file shows that accused is on bail, however, he has not joined the proceedings through VC.

It is already 12:40 PM.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by the accused.

As none appeared for the accused, therefore, matter is adjourned for 25.11.2020.

Put up on 25.11.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

CR No. 74/2020

M/s. Unique Infoways Pvt.Ltd. Vs. M/s Swar Sangam Marketing Pvt. Ltd.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : None for the Petitioner.
None for the Respondent.

Perusal of the file shows that before lock-down i.e. on 25.02.2020, matter was at the stage of service of respondent.

In view of the above, issue notice to the Petitioner for the next date of hearing.

Also issue notice to respondent on filing of PF/RC etc., returnable for 25.11.2020.

Put up on 25.11.2020 for appearance of parties.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

Bail Application Nos. 2443/2019 & 2444/2019

FIR No. 60/2019

PS Paschim Vihar West

State Vs. T.P. Setia

and

State Vs. Sagar Setia

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

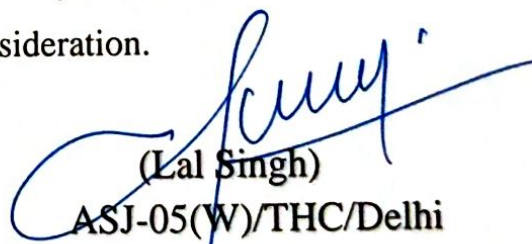
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Sandeep Vyas, Ld. Counsel for the applicants/accused persons through VC.
IO is absent.
None for the complainant.

These two connected applications u/s 438 Cr.P.C., as filed on behalf of the applicants/accused persons, are listed today for consideration.

Report has been received through e.mail regarding the service of IO of the case mentioning therein that IO/Insp. Manoj Bhatia, PS Paschim Vihar West is observing home quarantine as he has been tested as Corona Positive.

In view of the above, matter is adjourned for 05.10.2020.

Put up on 05.10.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)

CA No. 103/2018

Harkesh Chadha Vs. The State Govt. of NCT of Delhi & Anr.

16.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

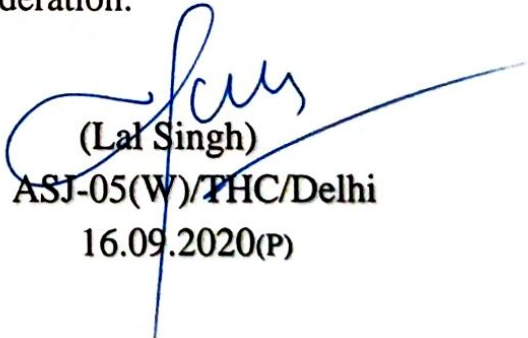
Present : Ms. Aarushi Sehrawat, Proxy counsel for Counsel for the Appellant through VC.
Sh.M.A.Khan, Id. Addl. PP for the State/respondent no.1 through VC.
None for respondent no.2.

Matter is at the stage of consideration.

Proxy counsel for the appellant submits that the present appeal has been stayed by the Hon'ble High Court in Crl. M.C. no. 4803/2019 and the next date of hearing in the said Crl. M.C. no. 4803/2019 is 05.11.2020.

In view of the above, matter is adjourned for 24.11.2020.

Put up on 24.11.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.09.2020(P)